

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.468/2015  
State Vs Deepanshu  
U/s 302/394/397/411 IPC  
PS : Patel Nagar**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Deepanshu.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Gautam, Counsel for applicant/accused Deepanshu.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 22.07.2015 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021.

I have perused the record. Investigating Officer has furnished report but the same is silent on the aspect of previous involvement/conviction of the applicant. Investigating Officer is directed to furnish report about the previous

involvement/conviction of the applicant on or before next date of hearing.  
Custody warrant and conduct report be also summoned from the concerned Jail  
Superintendent.

Put up for reports/arguments on 28.05.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13  
b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:39:54 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.271/2019**

**State Vs Amar Soni**

**U/s 302/307/147/148/149/34 IPC**

**PS : Patel Nagar**

24.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Amar Soni.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Pradeep Choudhary, Counsel for applicant/accused Amar Soni.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Counsel for the applicant/accused has submitted that he is seeking interim bail of the applicant on the ground of illness of his mother.

Investigating Officer has mentioned in his report that medical documents of the mother of the applicant were not supplied to him along with the bail application and on account of this reason, he could not verify the documents.

Medical documents of the mother of the applicant/accused be supplied to the Investigating Officer. Investigating Officer is directed to verify the medical documents and furnish report on or before next date of hearing.

Put up for report/arguments on 02.06.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICIARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d  
13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:27:55 +05'30'

(Sudhanshu Kaushik)

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.313/2019  
State Vs Ashu  
U/s 394/397/34 IPC  
PS : Mundka**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Ashu.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/SI Ramesh is present.  
Sh. Ram Kumar, Counsel for applicant/accused Ashu.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 08.10.2019 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 394/397/34 have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as no specific guidelines have been passed by the Committee with respect to offence under Section 397 IPC. Apart from this, Addl. Public Prosecutor has argued that applicant is involved in four other criminal cases. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 08.10.2019 and allegations under Section 394/397/34 have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in four other criminal cases. Accused appears to be a habitual criminal. Keeping in view these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Ashu. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d1  
3b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:11:35 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.326/16  
P.S. Vikas Puri  
u/s 302/149 IPC  
State Vs Amir Khan**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application filed on behalf of applicant/accused seeking issuance of direction to jail authorities to file the status report as to why the applicant has not been released from jail despite order dated 19.05.2021 vide which he has been granted interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Lal Singh Thakur, Counsel for applicant/accused.

Heard. Record perused.

A perusal of record shows that vide order dated 19.05.2021, the applicant has been granted interim bail for a period of 90 days. However, counsel for applicant has submitted that the applicant has not been released from the jail. He has further submitted that there is no other case pending against the accused. Issue show cause notice to the Jail Superintendent concerned to explain as to why the applicant has not been released from jail despite order dated 19.05.2021.

Put up on 27.05.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE,  
ou=JUDICARY, postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9  
850686d13b0293e0091936cc7e0a9f553,  
cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:33:47 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.839  
FIR No.74/21  
P.S. Nangloi  
u/s 420 IPC  
State Vs Anish**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Naresh Beniwal, Counsel for applicant/accused.  
Mr. Kapil Jain, Counsel for complainant.

Heard. Record perused.

A perusal of record shows that the mediation between the parties has failed. However, after hearing both the parties, at this stage, counsel for both the parties have submitted that there is a strong likelihood of amicable settlement between the parties. In these circumstances, parties are directed to appear before the Judge Incharge, Mediation Centre, Tis Hazari Courts on 15.06.2021. Bail Section is directed to do the needful in time.

Put up for further proceedings on 22.06.2021. Interim order to continue till the next date of hearing.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d  
13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:12:40 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2154  
FIR No.282/21  
P.S. Nangloi  
u/s 384/419/120B/506/188/269/270/34 IPC &  
51 of Disaster Management Act & 3 of Epidemic Diseases Act  
State Vs Govind**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Pranay Abhishek, Counsel for applicant/accused.

Reply of IO/SI Sunil has been filed. Heard. Record perused.

Counsel for applicant has submitted that the copy of the reply of the IO be supplied to him. Copy be supplied. Adjournment sought. Granted.

Put up for arguments on 27.05.2021.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 15:01:32 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.1642  
FIR No.81/19  
P.S. Rajouri Garden  
u/s 420 IPC  
State Vs Heera Devi**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
IO/SI Deepak from P.S. Rajouri Garden.  
Mr. Amit Kumar, Counsel for applicant/accused.

Heard. Record perused.

IO has submitted that he has been recently assigned this case. He seeks time to file detail report/reply. Time sought is granted. Applicant is directed to join the investigation as and when directed by the IO.

Put up for arguments on 10.06.2021. Interim order to continue till the next date of hearing.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d1  
3b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:43:03 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2071  
FIR No.660/20  
P.S. Khyala  
u/s 420/468/471/120B IPC  
State Vs Jujhar Singh**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

Mr. Surender Chauhan, Counsel for applicant/accused.

Complainant Mr. Ujender Kumar Singh with counsel Mr. Satish Kumar Paanchal.

Arguments on this bail application heard. Record perused.

Earlier, bail applications have been dismissed on two occasions and this is the 3rd bail application.

Counsel for applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 01.12.2020. Counsel has mentioned that the charge-sheet has already been filed and the custodial interrogation is not required. He has mentioned that the applicant is the sole bread winner of family and his family is facing undue hardship due to his continuous detention. He has mentioned that applicant has no criminal antecedents. He has submitted that the applicant is willing to give a no objection certificate for the release of a sum of Rs 4 Lakh lying in his bank account. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has vehemently opposed the bail application mentioning that the applicant prepared forged property documents in his favour by forging the signatures and thumb impression of Shailesh Girsha and Notary Public Stamp

and he also sold the property to Divya Verma on the basis of forged documents. He has mentioned that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of the prosecution that the present FIR was registered on the complaint of Ujender Kumar Singh, wherein he has stated that he had purchased the property bearing no.28A, Second Floor, Khasra No.12/5/2, Village Khyala, Vishnu Garden, Delhi, measuring 50 square yards on 23.03.2018 from the applicant Jujhar Singh by paying an amount of ₹Nine Lakhs. He has stated the said purchased was duly registered with Basai Dara Pur authority by paying the requisite stamp duty in sum of ₹36,000/-. He mentioned that he had purchased the property through a property dealer namely Vijay Kumar. After purchasing the property, the complainant started residing there along with his family from the day of possession. On 19.03.2020, the complainant saw that a possession notice had been affixed in front of his house from an Advocate and it was learnt that the property was mortgaged by Shailesh Girsha with M/s Shubham Housing Development Finance Co. On the complaint of the complainant, enquiry was conducted and the present FIR was registered. IO has furnished report that during investigation, Shailesh Girsha had stated that applicant Jujhar Singh had borrowed some money from him and despite various requests, he did not return that amount and in October, 2014 the applicant got transferred the property in question in his favour. He has mentioned that Shailesh Girsha had also disclosed that he was in urgent need of money and, therefore, he mortgaged that property with M/s Shubham Housing Development Finance Co. for sum of ₹8,55,000/- in December, 2014. Shailesh Girsha has disclosed that he could not repay the said amount and as a consequence, the Finance Company decided to sell his property for recovering the loan amount as the original documents were with that company. Notice was also served on M/s Shubham Housing Development Finance Co. regarding mortgage of the property and it was confirmed that the property was mortgaged by Shailesh Girsha in the year 2014. The original documents of the property and its chain provided by the applicant to complainant was taken the possession. It has been stated by the IO that after going through the documents i.e. original GPA, Agreement to Sell, affidavit, possession letter, receipt and Will, all dated 21.01.2017, Shailesh Girsha had stated that the signatures and the thumb impression on those documents were not done by him and he never executed those documents in favour of applicant Jujhar Singh. The specimen signatures and original documents were sent to Finger Print Bureau for expert opinion and the report of Expert demonstrates that the documents executed by Shailesh Girsha purportedly in favour of

applicant Jujhar Singh were not found executed by Shailesh Girsha and the same were found to have been forged by the applicant. As per the bank statement of the complainant, three cheques bearing no.981111, 981112 and 981113 for sum of ₹1,00,000/-, ₹1,50,000/- and ₹2,40,000/- were found credited in the bank account of applicant Jujhar Singh. During investigation, the applicant was not found residing at his Delhi address and he was apprehended from Banga, Punjab. During investigation, it was also revealed that the notary stamp on the documents was also forged by the applicant. Investigating officer has furnished report showing previous involvement of the accused. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant that the applicant has cheated the complainant of his hard earned money, I am not inclined to grant bail to applicant at this stage. Hence, the present bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:13:50 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.575  
FIR No.1029/20  
P.S. Rajouri Garden  
u/s 498A/406/34 IPC  
State Vs Madhu Malik**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Ajay Kohli, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the applicant has joined the investigation. IO has not joined through VC. Issue notice to the IO as well as the complainant to join through VC on the next date of hearing.

Put up for arguments on 18.06.2021. Interim order to continue till the next date of hearing.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d1  
3b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:16:18 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.247  
FIR No.191/21  
P.S. Rajouri Garden  
u/s 307 IPC  
State Vs Muntiyaz Beg**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.

Mr. Mohd. Shuaeb, proxy counsel for Mr. Sanjeev Nasiar, Counsel for applicant/accused.

Proxy counsel for applicant seeks adjournment stating that the main counsel is not available today. Granted.

Put up for arguments on 17.06.2021. Interim order to continue till the next date of hearing.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE,  
ou=JUDICARY, postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d98506  
86d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU  
KAUSHIK  
Date: 2021.05.24 14:49:24 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.124/17  
P.S. Crime Branch  
u/s 21/29 NDPS Act  
State Vs Nabi Alam @Abbas**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Nishant Rana, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the nephew of the applicant has expired on 20.05.2021. The report of the IO be called for the next date of hearing.

Put up for arguments on 27.05.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13b  
0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:32:45 +05'30'  
**(SUDHANSHU KAUSHIK)**  
**ASJ/ VACATION JUDGE**  
**West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2006  
FIR No.302/19  
P.S. Nangloi  
u/s 365/327/348/394/506/174A/34 IPC  
State Vs Pradeep Saini @Rahul**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Amit Dagar, Counsel for applicant/accused.

Report of IO/SI Balbir Singh has been filed. Heard. Record perused.

As per the report of the IO, verification qua medical documents of the mother of the applicant has not been received from the Safdarjung Hospital till date.

CMO, Safdarjung Hospital is directed to verify the medical documents and to file detailed report on the next date of hearing. A copy of this order be given dasti to IO for getting the said verification report.

Counsel for applicant has submitted that the applicant is also suffering from heart ailment. Report of the present medical condition be called also from the jail authorities.

Put up for arguments on 31.05.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d  
13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 18:43:59 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2152  
FIR No.330/20  
P.S. Anand Parbat  
u/s 498A/406/34 IPC  
State Vs Rakesh Kumar**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Pushkar Walia, Counsel for applicant/accused.  
Complainant Ms. Priyanka.

Heard. Record perused.

Counsel for applicant has submitted that the matter has been resolved between the parties amicably and now they are residing together. Complainant has submitted that now she is happily residing with the applicant and she has no objection in case the applicant be released on anticipatory bail. Before disposing off this application, I deem it appropriate to wait for some more time to see the bonafide of the applicant.

Put up for further proceedings on 05.07.2021. Till then no coercive action shall be taken against the applicant.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 18:36:42 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.47/21  
P.S. Moti Nagar  
u/s 323/341/324/34 IPC &  
Sec.8/12 of POCSO Act  
State Vs 1. Sikander  
2. Rahul**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

These are two connected applications under section 439 Cr.P.C. filed on behalf of abovenamed applicants/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Parveen Vashisht, Counsel for applicants/accused.

Heard. Record perused.

In view of the above mentioned Office Order, the cases pertaining to POCSO Act, with regard to release of UTPs as per the recommendations of HPC Committee of Hon'ble High Court of Delhi, needs to be considered by the senior most ASJ, West District. In these circumstances, the present application be put up before Shri Pooran Chand, Learned ASJ, West on 25.05.2021. Notice be also issued to the IO to join on the next date of hearing before the concerned court.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13  
b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:46:24 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.2155  
FIR No.113/21  
P.S. Moti Nagar  
u/s 498A/304B/34 IPC  
State Vs Sitaare**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Aaditya Sharma, Counsel for applicant/accused.

Reply of Inspector Bahadur Singh Gulia has been filed.

Arguments on this bail application heard. Record perused.

Counsel for applicant/accused has submitted that the applicant is the husband of the deceased. He has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in custody since 29.03.2021. Counsel has mentioned that applicant is a young boy of 22 years of age and he has to look after his old aged parents and three younger brother and sisters. He has mentioned that the applicant is the only bread winner of his family and his family is facing undue hardship due to his continuous detention. He has mentioned that applicant has no criminal antecedents. He has submitted that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has vehemently opposed the bail application mentioning that the applicant has subjected the deceased to cruelty for demand of dowry and the deceased had died within two years of the marriage. He has mentioned that the applicant is not the permanent resident of Delhi and the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is released on bail in this case.

I have perused the record in the light of respective arguments. It is the case of

the prosecution that on 24.03.2021 vide DD No.70 P.S. Moti Nagar, an information was received that a lady had committed suicide by hanging. The police officials reached the spot and found that the dead body of deceased Tabassum was lying on the bed in the jhuggi. Her husband and father-in-law informed that she hanged herself with one chunni from the roof of jhuggi and was brought down by the husband. The dead body was shifted to hospital. The marriage of deceased was solemnised just two years ago, therefore, the SDM was informed, who conducted proceedings under Section 176 Cr.P.C. The postmortem of deceased was conducted in DDU Hospital. On 25.03.2021, the SDM recorded the statement of Ajajul Haque, the maternal uncle of deceased, who stated that the marriage of deceased was solemnised two years ago. He has stated that after the marriage, he met the mother of deceased and she informed him that applicant used to beat the deceased under the influence of alcohol. He has stated that about an year ago, due to cruelty by the applicant, the deceased left her matrimonial house and went to the house of one of her relatives at Pandav Nagar from where she went to her mother's place at Darbhanga, Bihar. He stated that one and half year prior to the incident both the parties met at the village of applicant in Sitamadhi and compromised the matter and thereafter, deceased returned to her matrimonial house, where she committed suicide. The statement of mother of deceased was also recorded wherein she levelled allegations of harassment and demand of money by the applicant. She has stated that in the evening of 23.03.2021, her daughter(deceased) made a telephonic call to her and told that her husband (applicant) was demanding money and she was very upset. On the next day, deceased committed suicide. There are specific and serious allegations of harassment and demand of dowry soon before the death. The matter is at the initial stage and investigation is going on in this case. Considering the matter in totality, the gravity of offence, the nature of serious allegations levelled against the applicant as well as its impact on the society, I am not inclined to grant bail to applicant at this stage. Hence, the present bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to accused. This order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:35:06 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**Bail Application No.574  
FIR No.1029/20  
P.S. Rajouri Garden  
u/s 498A/406/34 IPC  
State Vs Vipin Malik**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 438 Cr.P.C. filed on behalf of applicant/accused seeking anticipatory bail.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Ajay Kohli, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the applicant has joined the investigation. IO has not joined VC. Issue notice to the IO as well as the complainant to join through VC on the next date of hearing.

Put up for arguments on 18.06.2021. Interim order to continue till the next date of hearing.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:17:24 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.58/2018**

**State Vs Dhanraj**

**U/s 393/394/397/34 IPC & 25 Arms Act**

**PS : Anand Parbat**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Dhanraj S/o Late Bhoop Singh R/o H-16/845, Gali No.5, Bapa Nagar, Karol Bagh, Delhi.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Ms. Rupa Kumar, Counsel for applicant/accused Dhanraj.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. She has mentioned that applicant is in custody since 04.02.2018 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that she does not intend to argue on the merits of the present case. She has mentioned that she is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. She has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. She has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. She has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions,

counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 393/394/397/34 IPC & 25 Arms Act have been leveled against the applicant. He has contended that applicant alongwith his associate stabbed the complainant for the purpose of committing robbery/dacoity.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 04.02.2018 and allegations under Section 393/394/397/34 IPC & 25 Arms Act have been leveled against him. No previous involvement/conviction has been alleged or proved against the applicant. Keeping in view the period of custody, without going into the merits of the case and considering the present situation of COVID-19 pandemic, for decongestion of jail, applicant/accused Dhanraj S/o Late Bhoop Singh R/o H-16/845, Gali No.5, Bapa Nagar, Karol Bagh, Delhi is admitted to interim bail for a period of sixty (60) days from the date of his release subject to furnishing of a personal bond for a sum of Rs.40,000/- with one such surety of the like amount to the satisfaction of Duty MM. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:18:35 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.18/2014**

**State Vs Indel Kumar Singh**

**U/s 21/22/29/61/85 NDPS Act &  
419/468/471/474 IPC**

**PS : Crime Branch (West)**

24.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Indel Kumar Singh

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Sh. Amit Alok, Counsel for applicant/accused Indel Kumar Singh.

Reply to the bail application not received yet.

At this stage, ASI Sajjan, Naib Court has submitted that wrong police station has been motioned in the bail application and on account of this reason, reply has not been received. Counsel for the applicant/accused has submitted that he is also seeking interim bail of the applicant on the ground of illness of his wife.

Reply to the bail application be called from the concerned IO of Special Cell. IO shall also verify the factum of illness of wife of the applicant.

Put up for reply/arguments on 02.06.2021.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13  
b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:53:44 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.364/2018  
State Vs Jatin Soni @ Golu  
U/s 302/365/201/120B/34 IPC  
PS : Tilak Nagar**

24.05.2021

This is an application filed on behalf of applicant/accused Jatin Soni @ Golu seeking early hearing of his interim bail application filed under Section 439 Cr.P.C.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Lal Singh Thakur, Counsel for applicant/accused Jatin Soni @ Golu.

Submissions heard. Record perused. In view of the submissions made by the counsel for the applicant, application seeking early hearing of interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused stands allowed. Hearing of interim bail application is preponed for today. Date already awarded stands canceled.

Reply to the interim bail application forwarded by the Investigating Officer is already on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/365/201/120B/34 IPC and he is stated to be in custody for more than

two years.

3. No previous involvement of the applicant has been alleged or proved.
4. Earlier, the applicant/accused was released on interim bail in view of the recommendation of the High Powered Committee of the Hon'ble High Court of Delhi passed in the year 2020.
5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Jatin Soni @ Golu S/o Raj Kumar Soni R/o J-125, Mohan Garden, Uttam Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13b  
0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:29:03 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.318/2018**

**State Vs Lakhvinder @ Suresh**

**U/s 186/353/307/147/148/149/34 IPC**

**PS : Patel Nagar**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Lakhvinder @ Suresh.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/SI Satyaveer Singh is present.  
Mohd. Iliyas, Counsel for applicant/accused Lakhvinder @ Suresh.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody for more than 2½ years and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 186/353/307/147/148/149 / 34 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in four other criminal cases of similar nature. He has contended that out of these cases, one case is registered under Section 302/392/394/397/411/34 IPC. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody for more than 2½ years and allegations under Section 186/353/307/147/148/149/34 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in four other criminal cases of similar nature and out of them, one case is registered under Section 302/392/394/397/411/34 IPC. Accused appears to be a hardened criminal. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Lakhvinder @ Suresh. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE,  
ou=JUDICARY, postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d985  
0686d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU  
KAUSHIK  
Date: 2021.05.24 14:41:31 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.452/2017**

**State Vs Mohd. Abid**

**U/s 302/201/34 IPC & 25(1B)(B) Arms Act**

**PS : Rajouri Garden**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Mohd. Abid S/o Jalil Ahmed R/o Mohalla Alifa Khan, Sarai Badau (UP).

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Aneesh, Counsel for applicant/accused Mohd. Abid.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offences under Section 302/201/34 IPC & 25(1B)(B) Arms Act and he is stated to be in custody since 14.08.2017.
3. No previous involvement of the applicant has been alleged or proved.
4. Earlier, the applicant/accused was released on interim bail in view of the recommendation of the High Powered Committee of the Hon'ble High

Court of Delhi passed in the year 2020.

5. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Mohd. Abid S/o Jalil Ahmed R/o Mohalla Alifa Khan, Sarai Badau (UP) is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.
6. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
7. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d1  
3b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:19:42 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.378/2016**

**State Vs Meenu**

**U/s 363/366/366A/370/376/34 IPC &  
17 POCSO Act**

**PS : Anand Parbat**

24.05.2021

This is interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Meenu.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
None for applicant/accused Meenu.

Reply to the bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 03.06.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d13b02  
93e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:20:47 +05'30'

**(Sudhanshu Kaushik)**

Vacation Judge/

Addl. Sessions Judge (West District),

Tis Hazari Courts, Delhi

24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.62/2018**

**State Vs Naveen @ Prince @ Theli**

**U/s 302/120B/147/149 IPC**

**PS : Rajouri Garden**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Naveen @ Prince @ Theli.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
Sh. Lal Singh Thakur, Counsel for applicant/accused Naveen @ Prince @ Theli.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 24.04.2018 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 302/120B/147/149 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in eleven other criminal cases. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 24.04.2018 and allegations under Section 302/120B/147/149 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021 as well as report submitted by the Investigating Officer. Applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he appears to be a habitual criminal who is involved in eleven other criminal cases. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Naveen @ Prince @ Theli. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:21:52 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
VACATION JUDGE/ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.390/2015  
State Vs Pawan Kumar  
U/s 302/365/201/120B/34 IPC  
PS : Mundka**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Pawan Kumar.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/Insp. Bishambar Dayal is present.  
Sh. S.K.Verma, Counsel for applicant/accused Pawan Kumar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 16.05.2018 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of

applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 302/365/201/120B/34 IPC have been leveled against the applicant. He has contended that applicant is not covered under the guidelines issued by the High Power Committee of the Hon'ble High Court of Delhi as he is found to be involved in two other criminal cases. He has contended that out of these cases, one case is registered under Section 302 IPC. He has submitted that there is every likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 16.05.2018 and allegations under Section 302/365/201/120B/34 IPC have been leveled against him. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 04.05.2021 and 11.05.2021. Investigating Officer has submitted report that applicant is involved in two other criminal cases and out of them, one case is registered under Section 302 IPC. Keeping in view the all these considerations and considering the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Pawan Kumar. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICIARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d985068  
6d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU  
KAUSHIK  
Date: 2021.05.24 16:13:56 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.196/2020  
State Vs Parveen  
U/s 21/29/61/85 NDPS Act  
PS : Crime Branch**

24.05.2021

This is an application filed on behalf of applicant/accused Parveen seeking extension of interim bail.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
Sh. Sunil Tiwari, Counsel for applicant/accused Parveen.

Reply to the application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on application seeking extension of interim bail heard through Video Conferencing.

Counsel for the accused/applicant has argued that vide order dated 01.04.2021 passed by this court, applicant/accused Parveen was granted interim bail as her daughter was on advance stage of pregnancy and she has to surrender before the concerned Jail Superintendent on 25.05.2021. He has argued that the daughter of the applicant gave birth to a male child and there is no body in the house to take care of her daughter and newly born child. Counsel has prayed mentioned that keeping in view the present COVID-19 pandemic situation in the country, interim bail of the applicant may be extended for taking care of his daughter and newly born child.

I have perused the record. In view of the facts & circumstances and keeping in view the present COVID-19 pandemic, interim bail of the

applicant/accused Parveen stands extended till 18.06.2021 on the same terms and conditions.

Application stands disposed off.  
**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d  
13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:14:59 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.196/2019**

**State Vs Rajesh @ Raja**

**U/s 307 IPC & 25/27 Arms Act**

**PS : Mundka**

24.05.2021

These are two similar applications filed under Section 439(2) Cr.P.C on behalf of complainant as well as SHO, PS Mundka seeking cancellation of bail of accused Rajesh @ Raja.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
SHO, PS Mundka is present.  
Complainant is present alongwith Counsel Sh. Munesh Chauhan.  
Sh. Pradeep Chowdhary, Counsel for non-applicant/respondent  
Rajesh @ Raja.

Both the applications be clubbed together.

Counsel for the complainant has submitted that vide order dated 20.05.2021 passed by the court of Ms. Himani Malhotra, Ld. ASJ (West), accused Rajesh @ Raja was granted interim bail in view of the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court. He has contended that accused has procured the said order by concealing his previous involvement in six other criminal cases.

I have gone through the record in the light of submissions made by the counsel for the complainant. Accused Rajesh @ Raja was granted interim bail vide order dated 20.05.2021 passed by the court of Ms. Himani Malhotra, Ld. ASJ (West). I find force in the argument of the applicant as Ld. Court has specifically mentioned in the order that there is no previous involvement of the

accused whereas Investigating Officer has furnished report that accused is involved in six other criminal cases. In view of this, I deem it expedient to place both the applications before the court of Ms. Himani Malhotra, Ld. ASJ (West).

Put up on 28.05.2021. SHO, PS Mundka shall attend the proceedings on the said date through VC.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 15:13:35 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.83/2020**

**State Vs Ramu Yadav**

**U/s 363/366 IPC & 6 POCSO Act**

**PS : Khyala**

24.05.2021

This is third bail application filed under Section 439(2) Cr.P.C on behalf of applicant/ accused Ramu Yadav.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
None for complainant.  
Sh. Pranay Abhishek, Counsel for applicant/accused Ramu Yadav.

None has appeared on behalf of complainant/victim despite repeated calls since morning. Report is awaited.

Notice of the bail application be served upon the complainant/victim as per the practice directions issued by the Hon'ble High Court of Delhi. The concerned SHO shall furnish the service report under his signatures.

Put up for report/arguments on 04.06.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE,  
ou=JUDICARY, postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d98506  
86d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU  
KAUSHIK  
Date: 2021.05.24 16:16:22 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.229/19  
P.S. Moti Nagar  
u/s 302/307/323/354/506/509/34 IPC  
State Vs Rashida Khatoon  
w/o Mohd. Akbar  
R/o B-1/2, New Moti Nagar, Phase-I, Delhi-110015.**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. M.K. Arora, Counsel for applicant/accused.

Reply to this bail application filed by SI Mahendra Kumar.  
Arguments on the bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 14.05.2019 and she has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and she is permanent resident of Delhi. He has mentioned that the husband of applicant works as a driver and he is not in a position to look after his children. He has mentioned that the applicant has to look after her three minor children and their names have been struck off from the school. He has mentioned that applicant be granted interim bail days as she is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, she is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, she is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is a female and she is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Rashida Khatoon is admitted to interim bail for 90 days from the date of her release on furnishing of her personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that she shall not leave Delhi without prior permission of the court and shall provide her active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. She is also directed to keep her mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

 Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d1  
3b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 16:31:44 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF MR. SUDHANSHU KAUSHIK : ASJ/ VACATION JUDGE  
WEST DISTRICT : TIS HAZARI COURTS : DELHI.**

**FIR No.63/21  
P.S. Anand Parbat  
u/s 308/323/34 IPC  
State Vs Ravinder**

24.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days under HPC guidelines.

Present : Mr. Rajat Kalra, Substitute Addl. Public Prosecutor for the State.  
Mr. Mahesh Kumar Patel, Counsel for applicant/accused.

Reply to this bail application filed by SI Amit.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 28.03.2021 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has mentioned that the co-accused Monu and Niku have already been granted interim bail vide order dated 22.05.2021 passed by this court. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has mentioned that the applicant had caused injuries to complainant with stones and bricks. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant is covered under the

criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain as well as fact that the co-accused Niku and Monu have been granted interim bail, the accused Ravinder is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email. The order be also uploaded on website in time.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 15:00:18 +05'30'

**(SUDHANSHU KAUSHIK)  
ASJ/ VACATION JUDGE  
West/ THC/ 24.05.2021**

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :**

**FIR No.356/2019**

**State Vs Sudhir**

**U/s 302/506/120B/34 IPC**

**PS : Mundka**

24.05.2021

This is an application filed on behalf of applicant/accused Sudhir seeking extension of interim bail.

Present : - Sh. Rajat Kalra, Substitute Addl. Public Prosecutor for State.  
IO/Insp. Bishambar Dayal is present.  
Ms. Rakesh Sharma, Counsel for applicant/accused Sudhir.

Reply to the application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on application seeking extension of interim bail heard through Video Conferencing.

Counsel for the accused/applicant has argued that vide order dated 13.05.2021 passed by the court of Ms. Himani Malhotra, Ld. ASJ (West), applicant was granted interim bail for a period of one week and he was released on 18.05.2021. He has mentioned that as per the aforesaid order, applicant has to surrender before the concerned Jail Superintendent on 25.05.2021. He has contended that applicant was granted interim bail as his wife was found to be COVID-19 positive. He has argued that the wife of the applicant has still not recovered and is having symptoms of COVID-19 virus. Counsel has mentioned that the children of the applicant have also got symptoms of COVID-19 virus and they are also required to be tested along with his wife. Counsel has contended

that applicant is taking care of his wife and children. He has mentioned that applicant is the sole bread earner of his family and there is no other member in the family to take care his ailing wife and children.

I have perused the record.

Applicant/accused Suhir is directed to furnish COVID-19 (RTPCR) reports of his wife and his children on next date of hearing. Till then, interim bail of applicant/accused stands extended.

Put up for reports/arguments on 03.06.2021.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686  
d13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:22:53 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021

**IN THE COURT OF SH. SUDHANSHU KAUSHIK :  
ADDL. SESSIONS JUDGE (WEST DISTRICT):  
TIS HAZARI COURTS : DELHI**

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

**In the matter of :  
FIR No.132/2020  
State Vs Sunil @ Jalku  
U/s 304/34 IPC  
PS : Khyala**

24.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Sunil @ Jalku S/o Dev Bahadur R/o H.No M-209, Raghubir Nagar, Delhi.

Present : - Sh. Rajat Kalra, Addl. Public Prosecutor for State.  
IO/SI Sunil is present.  
Sh. Siddharth, Counsel for applicant/accused Amit Khaddar.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard. I have perused the record in the light of respective arguments.

1. The applicant seeks interim bail on the ground that he is covered under the guidelines/criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.
2. The applicant is facing trial for committing offence under Section 304/34 IPC and he is in custody since 17.02.2020.
3. No previous involvement of the applicant has been alleged or proved.
4. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated

04.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Sunil @ Jalku S/o Dev Bahadur R/o H.No M-209, Raghbir Nagar, Delhi is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.50,000/- to the satisfaction of concerned Jail Superintendent.

5. The bail is subject to the condition that applicant shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the concerned IO/SHO. Applicant shall surrender before the concerned Jail Superintendent on expiry of interim bail period. Applicant is also directed to keep his mobile phone active on all the time. With these directions, bail application stands disposed off.
6. Copy of this order be sent to the concerned Jail Superintendent through email for information and compliance.

**SUDHANSHU  
KAUSHIK**

Digitally signed by SUDHANSHU KAUSHIK  
DN: c=IN, o=DISTRICT AND SESSION JUDGE, ou=JUDICIARY,  
postalCode=110017, st=DELHI,  
serialNumber=e65b1a25687c1cc25d97e1926f387d9850686d  
13b0293e0091936cc7e0a9f553, cn=SUDHANSHU KAUSHIK  
Date: 2021.05.24 14:24:00 +05'30'

(Sudhanshu Kaushik)  
Vacation Judge/  
Addl. Sessions Judge (West District),  
Tis Hazari Courts, Delhi  
24.05.2021